

Comments on 71st amendment telecommunication tariff

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Tue, 21 Jan 2025 9:23:02 PM +0530

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Views and comments on seventy first order of amendment on rationalization of broadband tariffs.

By Consumer Upobhokta Sanrakshan and Kalyan Samiti ,Kanpur (CAG member)

These are valuable changes in our sector The Telecommunication Tariff (Seventieth Amendment) Order, 2024, issued by the Telecom Regulatory Authority of India (TRAI), introduces several key changes, including:

- * **Increased Validity of Vouchers:** The most significant change is the extension of the validity period for Special Tariff Vouchers (STVs) and Combo Vouchers (CVs) from 90 days to 365 days. This provides consumers with greater flexibility and choice in managing their prepaid plans.
- * **Focus on Consumer Choice:** The order emphasizes providing consumers with more options by mandating separate STVs for voice and SMS services. This allows users to tailor their plans based on their specific needs.
- * **Phased Out Color Coding:** Recognizing the shift towards online recharges, the order phases out color coding of vouchers, which was primarily relevant for physical vouchers.
- * **Flexibility in Denominations:** The order removes the restriction on denominations for top-up vouchers, while still requiring at least one ₹10 denomination to be offered.

These amendments aim to enhance consumer experience, provide greater flexibility, and adapt to the evolving digital landscape of telecommunications.